

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SANWARIA CONSUMER LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sanwaria Consumer Limited
2.	Date of incorporation of corporate debtor	22/04/1991
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L15143MP1991PLC006395
5.	Address of the registered office and principal office (if any) of corporate debtor	Office Hall No. 1, First Floor, Metro Walk Bittan Market Bhopal Bhopal MP 462016 IN
6.	Insolvency commencement date in respect of corporate debtor	29.05.2020
7.	Estimated date of closure of insolvency resolution process	25.11.2020 (180 days from the commencement of Corporate Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajeev Goel IBBI/IPA-001/IP/P-00263/2017-18/10507
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-2/23, Janak Puri, New Delhi -110058 goelrjv@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-2/23, Janak Puri, New Delhi -110058 rgsclip@gmail.com
11.	Last date for submission of claims	15.06.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://www.ibbi.gov.in/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Sanwaria Consumer Limited on 29.05.2020.

The creditors of Sanwaria Consumer Limited are hereby called upon to submit their claims with proof on or before 15.06.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 02.06.2020
Place: New Delhi

Sd/-
Rajeev Goel
Insolvency Professional
Regn No: IBBI/IPA-001/IP/P-00263/2017-18/10507